

**No. 40-10/2020-DM-I(A)**  
**Government of India**  
**Ministry of Home Affairs**

North Block, New Delhi-110001  
Dated April 19, 2020

**ORDER**

Whereas, in exercise of the powers, conferred under Section 10(2)(l) of the Disaster Management Act, Chairperson, National Executive Committee, has issued an Order number No. 40-3/2020-DM-I(A) dated 24.3.2020, followed by Orders of same number dated 14.4.2020 and 15.4.2020, under, *inter alia*, Section 10(2)(l) of the Disaster Management Act 2005, to the Ministries/ Departments of Government of India, State/Union Territory Governments and State/ Union Territory Authorities with the directions to implement the Guidelines/ Consolidated Revised Guidelines on lockdown and other measures for the containment of spread of COVID-19 in the country;

Whereas, both in the Orders on lockdown measures, as well as in the Guidelines/ Consolidated Revised Guidelines, strict implementation of the lockdown and other measures has been stressed; and Governments of States/ UTs have also been advised that while they can impose stricter measures than contemplated in these Guidelines, they shall not dilute these Guidelines issued under the Disaster Management Act, 2005;

Whereas, the Hon'ble Supreme Court in its Order dated 31.03.2020 in the Writ Petition (Civil) No 468 of 2020 is also pleased to observe that (quote) "we trust and expect that all concerned viz. State Governments, Public Authorities and Citizens of this country will faithfully comply with the directives and orders issued by the Union of India in letter and spirit in the interest of public safety" (unquote). The observations which must be treated as directions of the Apex Court, was conveyed in MHA's DO letter no 40-3/2020-DM-I(A) dated 1<sup>st</sup> April 2020 to all States/ UTs Governments;

Whereas, in some of the districts of the country, a number of violations to the lockdown measures have been reported, posing a serious health hazard and risk for spread of COVID-19 which is against general interest of public; these violations are, *inter alia*, of the following types: incidents of violence on frontline healthcare professionals; complete violations of social distancing norms outside banks, PDS shops etc., and in market places; movement of private and commercial vehicles with passengers in urban areas; and so on;

Whereas, these incidents, if they are allowed to occur without any restraining measures in hotspot districts or emerging hotspots, with large outbreaks or clusters, pose a serious health hazard, both for the population of these districts and for that living in other areas of the country. After analyzing the prevalence of such violations in major hotspot districts, it is clear to the Central Government that the situation is especially serious in Indore district in the State of Madhya Pradesh;

Whereas, the Central Government, in exercise of the powers, conferred, *inter alia*, under Section 35(1), 35(2)(a), 35(2)(e) and 35(2)(i) of the Disaster Management Act 2005, hereby constitute an Inter-Ministerial Central Team (IMCT), as per Annexure, which will visit the Indore district in the State of Madhya Pradesh, make an on spot assessment of the situation, issue necessary directions to the State

Authorities for redressal of the situation, and submit their report to the Central Government in larger interest of general public;

Whereas, the aforesaid IMCT will focus their assessment on the compliance and implementation of lockdown measures as per guidelines issued under the Disaster Management Act 2005; they will also focus on issues like the supply of essential commodities, social distancing in movement of people outside their homes, preparedness of the health infrastructure, hospital facilities and sample statistics in the District, safety of health professionals, availability of test kits, PPEs, masks and other safety equipment, and conditions of the relief camps for labour and poor people;

Whereas, the Ministry of Civil Aviation (MoCA) will provide air transportation, to and fro, from New Delhi to their respective place of visit (nearest airport), as their deployment is for an essential purpose of ensuring compliance to the lockdown measures;

Whereas, the State Government of Madhya Pradesh will provide logistic support to the IMCT, for their accommodation (lodging & boarding), transportation, PPEs and extend all cooperation for their visits to local areas, production of documents/records as requested by IMCT etc;

Whereas, the IMCT will commence its visits at the earliest and not later than 3 days from the date of this order. The duration of the visit will be decided by the Team leader after making an assessment of the ground level situation.



**Under Secretary to Government of India**

To

**The Chief Secretary**  
Government of Madhya Pradesh  
Bhopal.

*Copy to:*  
Member Secretary, National Disaster Management Authority.

## Composition of Inter-Ministerial Central Teams (IMCT)

Name of the District	Composition of Team Members
Indore	<ol style="list-style-type: none"><li>1. <b>Shri Abhilaksh Likhi, Additional Secretary, Department of Agriculture, Cooperation &amp; Farmers Welfare.... Team leader</b></li><li>2. Dr. (Prof) Jugal Kishore, HoD Community Medicine, VMMC</li><li>3. Dr. Anil Ranga, Director, Ministry of Health &amp; Family Welfare.</li><li>4. Shri Nawal Prakash, Joint Advisor, NDMA.</li><li>5. Smt. Simerjit Kaur, Director, Department of Food &amp; Public Distribution.</li></ol>